

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. (IB)-272(PB)/2017

IN THE MATTER OF:

M/s Central Bank of India	APPLICANT / PETITIONER
Vs		
M/s Moser Baer Solar Limited	RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**

For the APPLICANT / PETITIONER :- Ms. Manisha Dhir, Advocate
Ms. Varsha Banerjee, Advocate

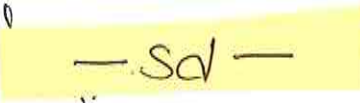
For the RESPONDENT :-

ORDER

For personal reason one of us (Mr. R. Varadharajan) does not wish to entertain this petition and hence recuses himself.

In view of the above, the same be placed before the Hon'ble President, NCLT for appropriate orders on 14th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**